

**CUSTOMS, EXCISE & SERVICE TAX
APPELLATE TRIBUNAL
NEW DELHI.**

PRINCIPAL BENCH, COURT NO. I

SERVICE TAX APPEAL NO. 50494 OF 2016

[Arising out of the Order-in-Appeal No. BHO-EXCUS-002-APP-299-15-16 dated 13/01/2016 passed by The Commissioner (Appeals), Central Excise, Customs & Service Tax, Raipur, C.G.]

M/s Datta Electrical Engineering Works,
170 Light Industrial Area, Bhilai,
Durg C.G. – 490 026.

...Appellant

Versus

**The Commissioner, Central Excise,
Customs and Service Tax,**
Central Excise Building, Tikrapara,
Raipur (C.G.) – 492 001.

...Respondent

APPEARANCE:

None for the appellant.

Dr. Radhe Tallo, Authorized Representative for the Department

CORAM:

HON'BLE MR. JUSTICE DILIP GUPTA, PRESIDENT

HON'BLE MR. P.V. SUBBA RAO, MEMBER (TECHNICAL)

FINAL ORDER NO. 51905/2021

DATE OF HEARING : 14.10.2021

JUSTICE DILIP GUPTA

Learned Authorized Representative states that information has been supplied by Zonal Commissionerate that a certificate in Form IV under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 has been issued to the appellant. In fact, when the matter was last taken up on 13.02.2020, learned Counsel of

the appellant had also made a statement that the appellant had filed an application under the Scheme.

2. Such being the position, the appeal stands dismissed as withdrawn. However, we leave it open to the appellant to move an appropriate application, if the certificate has not been issued.

(Order dictated and pronounced in open court.)

(JUSTICE DILIP GUPTA)
PRESIDENT

(P.V. SUBBA RAO)
MEMBER (TECHNICAL)

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